

Enforcement of Refinery Agreement with Foreign Oil Companies in India

*299. SHRI M. M. REDDY: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether certain Oil Companies in the world market have been offering competitive discounts to buyers because of the downward pressure on crude prices;

(b) whether in the case of the 3 foreign oil companies in India, such concession had to be wrested from them by Government; and

(c) if so, the steps Government have taken to enforce the clause more strictly in the 1951 agreement with them that purchases of crude were to be made at world prices prevailing at the time and place of shipment ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN):

(a) This is the report published in trade journal.

(b) and (c). As a result of discussion with the companies since June, 1969, the prices of crude oils imported by Esso, Burmah-Shell and Caltex have been brought down to the levels indicated in the Shantilal Shah Committee's report.

Import of Raw Materials for Drugs by Pharmaceutical Industry

*300. SHRI YASHPAL SINGH : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether raw materials which are manufactured in India by public sector plants are not available in sufficient quantities to meet the demands of the pharmaceutical industry;

(b) if so, whether Government propose to allow the pharmaceutical

industry to import its essential requirements; and

(c) if so, by what time this proposal is likely to be materialised ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :

(a) Apparently, the Member refers to the bulk drugs. If so, such of the bulk drugs as are not produced in the country either in the public or private sector in sufficient quantities to meet the demand, are imported to make up the deficiency.

(b) No. It is the general policy of Government that the raw materials required by the various industries should be imported in an increasing measure, through the State Trading Corporation.

(c) Does not arise.

Scheme for Development of Calcutta

1801. SHRI DEVINDER SINGH GARCHA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have drawn a comprehensive scheme for the development of Calcutta;

(b) if so, the details thereof and the amount allotted for this purpose;

(c) the amount allotted for sewage and civic amenities during the current year;

(d) whether it is a fact that there is some divergence opinion between West Bengal Government and the Calcutta Corporation on the question of implementation of the development programmes, if so, the details thereof; and

(e) how Government propose to resolve these differences ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY